


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

ORDER

No. 771 of 2021/RG/LP Dated: 31.08.2021

Sanction is hereby accorded to the grant of Rs.2.50 lacs (Rupees Two Lacs and Fifty Thousand) as Financial Assistance for medical treatment in favour of **Shri Mukhtar Ahmad Makroo, Advocate**, bearing Certificate of Enrolment Number No.JK-95/2013, out of the Advocates' Welfare Fund maintained by the Registrar Judicial, High Court Wing Srinagar.

By Order

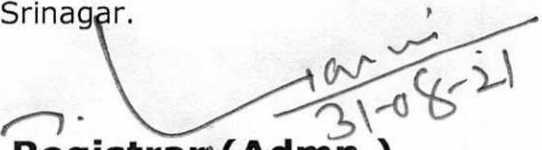

**(Mohammad Yasin Beigh)
Registrar (Admn.)**

No. 38902-09/RG/LP

Dated: 31-08-2021

Copy forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, at Srinagar.
2. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey.
3. Secretary to Hon'ble Mr. Justice Dhiraj Singh Thakur.
..... for information of Their Lordships.
4. Registrar Judicial, High Court Wing Srinagar.
.....for information, and with the direction to disburse the said amount to the concerned after proper identification and against receipt out of the Advocate's Welfare Fund Account maintained by his office.
5. President, J&K High Court Bar Association, Srinagar for information.
6. CPC e-Courts High Court of J&K and Ladakh at Srinagar for uploading on the official website for information of all the concerned.
7. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
8. Shri Mukhtar Ahmad Makroo, Advocate S/O Sh. Ghulam Mohammad Makroo R/O Anantnag A/P Chanapora, Srinagar.


Registrar (Admn.)